

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA  
UNSTARRED QUESTION NO. 3757

TO BE ANSWERED ON THE 24th MARCH, 2017/ CHAITRA 03, 1939 (SAKA)

**S4A NORMS -**

3757. DR. P. VENUGOPAL:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Reserve Bank of India (RBI) has received any proposal from lenders to relax the rules of programme designed to give struggling companies another chance to recover and if so, the details thereof;
- (b) whether the RBI has rejected plea to relax Scheme for Sustainable Structuring of Stressed Assets (S4A) norms; and
- (c) if so, the details thereof and the reasons therefor?

ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): Yes, certain changes in S4A guidelines was requested by various banks in order to enable more stressed loans to be restructured under S4A.

Reserve Bank of India (RBI) vide circular dated November 10, 2016, allowed banks to treat sustainable part of debt as 'Standard' subject to conditions listed in the above said circular. However, RBI did not agree for other requests.

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